

Union Bank Of India Vs M/s Green Gateway Leisure Ltd

Court: High Court Of Kerala

Date of Decision: March 22, 2022

Hon'ble Judges: Murali Purushothaman, J

Bench: Single Bench

Advocate: A.S.P. Kurup, Sadchith. P. Kurup, C.P. Anil Raj

Final Decision: Disposed Of

Judgement

Murali Purushothaman, J

1. Since the Debts Recovery Tribunal - I, Ernakulam has already commenced functioning, the petitioner will have liberty to move the Debts Recovery

Tribunal - I, Ernakulam appropriately.

2. In view of the urgency pointed out by the learned counsel for the petitioner in OP(DRT), the Debts Recovery Tribunal may take up Ext.P4

application for consideration, expeditiously.

Accordingly, the OP(DRT) is closed.